dock labour federations which I have replied. The question of secret ballot is being raised every now and then which does not relate to the question but I have also given my reply that till they-agree, I cannot do it.

MR. CHAIRMAN: Next question.

## Extension of service to Central Government employees

\*282. SHRI R. R. MORARKA: Will the Mnister of HOME AFFAIRS be pleased to state:

- (a) the number of Central Government employees who were given extensions of service during 1981-82 and 1982-83 yearwise; and
- (b) the reasons and justification for such extensions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) Information is being collected from all Ministries/Departments of Government of India etc. and shall be placed on the table of the House in due course.

SHRI R. R. MORARKA: May I "know whether the Government has laid down some definite criteria or guidelines for giving extensions to Government employees?

SHRI P. VENKATASUBBAIAH: Yes, there are definite criteria and guidelines laid down by the Government. Age of retirement in different categories of Central Government employees has been laid down in the Fundamental Rules. On attaining the age of superannuation, the retirement is automatic. In the absence of specific orders to the contrary by the competent authority, the Government servant is considered to have been retired on the due date. It is the responsibility of the administrative authorty concerned to ensure that

the Government servant under their control has been retired on the due date. Sir, it is also not the general policy of the Government to grant extension beyond the age of superannuation or re-employment after retirement as it is likely to cause frustration among such officers who may miss promotions all along the chain. However, there may be occasions when the Government has to grant extension to officers of exceptional merit or due to exigencies of work or exigencies of service that re-employment becomes unavoidable.

SHRI R. R. MORARKA: The question is not answered. I wanted to know whether there is any definite criterion or guidelines for giving extensions and if so. what are those guidelines. Instead of giving the criteria or the guidelines for granting extensions, the hon. Minister has said that a Government servant retires on the due date of superannuation and all that. It is known. I wanted to know what are the criteria or the guidelines for giving extensions.

SHRI PILOO MODY: Loyalty and commitment.

SHRI P. VENKATASUBBAIAH: I have already read out the criteria and I again reiterate for the information of the hon. Member. It should be in public interest, that services of the concerned officer are required due to exigencies of Government work. I have already said it. Then, the Officer should have exceptional merit or specialisation. Then, immediately no other officer is available to take on the job.

MR. CHAIRMAN: Mr. Morarka, are you satisfied?

SHRI R. R. MORARKA: No, are you satisfied?

MR. CHAIRMAN: What other criteria do you want?

SHRI R. R. MORARKA: My question is, at what level, the decision is

11

taken to give extension and, secondly, how many officers are on extensions  $a_s$  on 31-3-82? The Minister has said that he does not have the information. When he collects the information asked for earlier, he may get this information also.

MR. CHAIRMAN: You want from all departments?

SHRI R. R. MORARKA: In regard to Central Government employees, from all departments.

MR, CHAIRMAN: Do you have the information ready?

SHRI P. VENKATASUBBAIAH: That is why, I have said, the information is not ready. We have to collect information from the various Ministries spread throughout the country.

SHRI PILOO MODY: How long will you take?

SHRI P. VENKATASUBBAIAH: I can give him this information. He has asked, at what level this is being done, at what level the decision is taken. Fower is delegated to the Ministries in respect of Group A and Group B posts, beyond the age of 58 years and up to the age of 60 years, except in cases where appointments are made with the approval of the Appointments Committee of the Cabinet. Beyond the age of 60 years the Ministries refer the cases to the Department of Personnel. In cases of Group C and Group D posts, power is delegated to the Ministries. In the case of Union Territories, power is delegated in respect of Group C and Group D posts, to Lt. Governors, Chief Commissioners, Administrators . etc. a<sub>s</sub> the case may be.

SHRI R. R. MORARKA: Sir, my second supplementary.

MR. CHAIRMAN:' I must learn counting again. You count better than me.

SHRI R. R. MORARKA: Thank you. Sir. I would like to know, in

how many cases, the concerned officers got more than one extension and who are the officers who got the maximum number of extensions?

SHRI P. VENKATASUBBAIAH: I want notice.

SHRI R. R. MORARKA: I am giving you notice. When you place the other information, you place this information also on the Table of the House.

SHRI ARVIND GANESH KUL-KARNI: It is not in the public interest to divulge all these things.

SHRI PILOO MODY: Pass on the matter to Mr. Shiv Shankar.

श्री राम भगत पासवान: मैं सरकार से जानना चाहता हूं कि क्या सरकार वेसे केन्द्रीय कर्मचारियों को एक्सटेंशन देने के लिए तैयार है जो कि शुरू से लेकर श्रंत तक लायल रहे हों, जिन्होंने किसी स्ट्राएक में भाग नहीं लिया हो ग्रौर सर्विस काल में ग्रनेस्ट रहे हो, उनकी श्रोर से जो है वह शुरू से लेकर श्रंत तक बिल्कुल ठीक रही हो, कोई श्रारोप नहीं रहा हो ग्रौर रिटायरमेंट होने के समय उनके परिवार में कोई श्रिनंग मेम्बर नहीं हो तो क्या सरकार ऐसे कर्मचारियों को ग्रीनवार्य एक्सटेंशन देने के लिए तैयार है?

SHRI P. VENKATASUBBAIAH: Sir, I have stated the position categorically. In the case of those Government employees who come within that framework,, their cases will be considered sympathetically.

MR. CHAIRMAN: One more condition; that there is no earning member in the family.

SHRI P. VENKATASUBBAIAH: I will not be able to say

MR. CHAIRMAN: You have not got any such condition?

## SHRI P. VENKATASUBBAIAH: No.

SHRI GHULAM RASOOL MATTO: Sir, the hon. Minister has said, the information is being collected. I would request him also to give the information in regard to the number of cases, where the State Governments have dispensed with the services of officers for their acts of omission and commission and the Central Government have re-employed them in their organisations, either in the corporations or other organisation under their control. This information may also kindly be supplied.

MR. CHAIRMAN: You want information from the State Governments? This will take a long time to collect. He will take time over it.

## Agreement between India and Soviet Union for Equipment for Vizag Steel Plant

- \*283. DR. BHAI MAHAVIR: Will the Minister of STEEL AND MINES be pleased to state:
- (a) whether it is a fact that recently an agreement between India and the Soviet Union was signed for supply of equipment for the Vizag Steel Plant;
- (hi if so, what are the names and the status of the leader and other Members of the Soviet delegation who visited India in this regard, duration of their stay,, names of places visited by them, discussions held with Indian counter-parts and outcome thereof; and
- (c) by when the equipment is expected to reach India together with the details of the equipment?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES -(SHRI CHARANJIT CHANANA). (a) to

(c). A Statement is laid on the Table of the House.

## Statement

- (a) In pursuance of the agreement dated 12th June, 1979 between the Government of India and the Government of USSR fo<sub>r</sub> cooperation in the construction of iron and steel works at Visakhapatnam, as agreement was signed between Visakhapatnam, Steel Project and V/O Tiajprom export, USSR on 16-11-1981 for the supply of equipment, steel structures and refractories.
- (b) In this regard a delegation consisting of the following represen tatives of Tiajprom export visited India:
  - 1. Mr. Yu A Kamensky
  - -Vice President, Tiajprom export
  - 2. Mr P. L. Kurochkin
  - 3. Mr. V. V. Altabaev
  - 4. Mr Y. S. Osipov
  - 5. Mr. A. A. Chepikov
  - 6. Mr. N. M. Leontyev
  - 7. Mr. A. I. Kozlov
  - 8. Mr. E. A. Isaev
  - 9. A. V. Smatchkov
- 10. Mr. V. A. Talakin
- 11. Mr. V. B. Ryabakov

Discussions were held from 2-6-81 to 9-7-81 at Visakhapatnam and New Delhi.

(c) The equipments are expected to be supplied before January, 1985. The scope of supply i<sub>s</sub> as follows: —

1. Equipment 30818.881 MT

2. Steel Structures 9779.000 MT

3. Refractories 30401.000 MT

DR. BHAI MAHAVIR: Sir. may I know whether, before this agreement was signed, any international tenders were floated to get the most competitive price and the latest technical know how, because,, as is well